

**FIR No. 217/20**  
**PS : Nabi Karim**  
**State Vs. Rahul @ Lala @ Vishnu**


**23.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Vineet Jain, Ld. Counsel for applicant/accused through video conference.

IO has sent request through e-mail submitting that report regarding the nature of injuries is still awaited and he has sought two days time.

In view of the aforesaid request, put up for consideration on bail application on 27.07.2020. IO will file the report with regard to the nature of injuries after obtaining from the Doctor by next date of hearing. Copy of this order be sent to Ld. Counsel for applicant as well as IO through electronic mode.

  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
23.07.2020

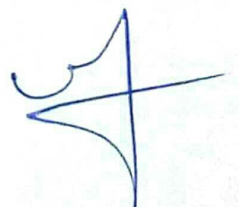
**23.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Ms. Neha Sharma, Ld. Counsel for DCW.

Sh. Ravi Tikania, Ld. Counsel for applicant/accused.

1. This is an application filed by applicant/accused seeking regular bail. It is stated that applicant has been falsely implicated in the present case by the mother of prosecutrix/victim and the victim has made statement under the threat/pressure of her parents. It is stated that the prosecutrix was in love with accused and wanted to marry him but the parents of the prosecutrix came to know about the same and gave beatings to her in January, 2020. It is stated that the prosecutrix left her home on 20.01.2020 at about 7 p.m. and called the accused on his mobile and told the applicant/accused that she would not return to her home and would leave with him. Applicant/accused tried to convince her to return her home and stated that they would marry with the consent of her parents. It is further stated that applicant/accused accompanied the prosecutrix to near her home and left her there, however, parents of the prosecutrix had already made complaint to the Police and, thereafter, he was arrested on 23.01.2020. It is stated that applicant/accused never made any physical relations with the prosecutrix at any point of time



and, therefore, the UTP test conducted was also found negative and she & her family did not give consent for her internal examination. It is further stated that the prosecutrix in her statement U/s 161 Cr.P.C. stated that she herself left her home on 20.01.2020 and, therefore, no medical evidence in support of the case of prosecution to the effect that applicant/accused had any sexual intercourse with the prosecutrix and, thus, prayed for grant of regular bail to applicant/accused.

2. Reply has been filed by IO and copy of the same has been supplied to Ld. Counsel for applicant/accused through electronic mode.

3. Ld. Addl. PP for State has opposed the bail application on the ground that the charges are grave in nature and the prosecutrix and her family members have not been examined.

4. I have heard the submissions of Ld. Counsel for applicant/accused as well as Ld. Addl. PP for State and I have perused the record.

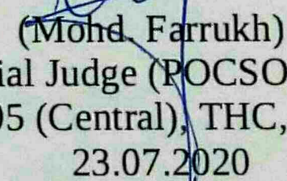
5. In the present case, the chargesheet has been filed by the Investigating Agency stating that applicant/accused has committed offence U/s 354D/363/366/376/506 IPC and U/s 6 of POCSO Act. The prosecutrix in her statement U/s 164 Cr.P.C. before Ld. MM has stated that she was having friendship with applicant/accused and applicant/accused had taken her to a room of a friend on 23.12.2019 and started blackmailing her on photographs





being viraled. She has stated that applicant/accused has established sexual relations with her forcibly and, thereafter, he had also sexual relations with her on 15.01.2020 at the same room. She has specifically stated that sexual relations were established by applicant/accused with her without her consent. The allegations against the applicant/accused are serious in nature prima-facie attracting Section 376 of IPC and Section 6 of POCSO Act. Her testimony is still not being recorded and if the accused is released on bail, there is possibility of applicant/accused influencing the witnesses.

6. In view of submission of Ld. Counsel, I am not inclined to grant bail to applicant/accused at this stage. Hence, without commenting merits of the case, bail application is hereby dismissed. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

  
(Mohd. Farrukh)  
Special Judge (POCSO Act)  
ASJ-05 (Central), THC, Delhi  
23.07.2020



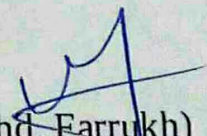
**FIR No. 172/20**  
**PS : DBG Road**  
**State Vs. Gaurav @ Binnay**

**23.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Manu Sisodia, Ld. Counsel for applicant/accused through video conference.

1. This is an application seeking regular bail filed on behalf of applicant/accused. The first bail application filed by applicant/accused was dismissed on 13.07.2020.
2. Reply has yet not been filed by IO. IO/SHO is directed to file detailed report to the present bail application and more particularly, with regard to the status of investigation.
3. Now to come up for arguments on bail application on 28.07.2020. Copy of this order be sent to Ld. Counsel for applicant as well as IO/SHO concerned through electronic mode.

  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
23.07.2020



23.07.2020

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. S.A. Rajput, Ld. Counsel for applicant/accused through video conference.

Complainant with Ld. Counsel Sh. Vijay Modi through video conference.

Ms. Neha Sharma, Ld. Counsel for DCW.

1. This is an application seeking anticipatory bail filed on behalf of applicant/accused.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant/accused as well as Ld. Counsel for complainant through electronic mode.
3. It is submitted by Ld. Counsel for complainant that he has not received copy of anticipatory bail application and documents annexed with it. Ld. Counsel for applicant/accused undertakes to supply the same today itself.
4. IO is directed to verify the medical documents from the Parivar Sewa Clinic filed by applicant/accused and file the report on next date of hearing. IO is also directed to verify the other documents filed by applicant/accused.
5. Now to come up for further arguments on bail application on 28.07.2020. In the meantime, IO will not take any coercive steps against the applicant/accused. Copy of this order be sent to Ld. Counsel for applicant, complainant as well as IO through electronic mode.

(Mohd. Farrukh)  
MOHD. FARRUKH  
अतिरिक्त सत्र न्यायाधीश  
Additional Sessions Judge  
(केन्द्रीय) दिल्ली  
(Central) Delhi 23/07/2020




**23.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. Vineet Jain, Ld. Counsel for applicant/accused through video conference.

IO has sent request through e-mail submitting that report regarding the nature of injuries is still awaited and he has sought two days time. \

In view of the aforesaid request, put up for consideration on bail application on 27.07.2020. IO will file the report with regard to the nature of injuries after obtaining from the Doctor by next date of hearing. Copy of this order be sent to Ld. Counsel for applicant as well as IO through electronic mode.

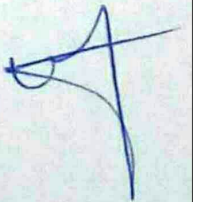
  
(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
23.07.2020

**23.07.2020**

Present Ms. Reeta Sharma, Ld. Addl. PP for the State through video conference.

Sh. A.A. Qureshi, Ld. Counsel for applicant/accused through video conference.

1. This is an application seeking regular bail filed on behalf of applicant/accused.
2. Reply has been filed by IO. Copy of reply has been supplied to Ld. Counsel for applicant/accused through electronic mode.
3. It is submitted by Ld. Counsel for applicant/accused that applicant/accused is in judicial custody since 05.07.2020 after having been arrested in the aforesaid case. It is submitted that he has been falsely implicated by the officials of PS DBG Road and nothing has been recovered from the possession of applicant/accused and recovery of motorcycle and arms are totally planted one. It is further submitted that accused is not a previous convict or habitual offender. It is further submitted that applicant/accused is young boy of aged about 26 years and having three small daughters. It is further submitted that younger sister and brother of applicant/accused are going to be married on 27.07.2020.
4. During the course of arguments, it has been submitted by Ld. Counsel that earlier the bail application of applicant/accused has been



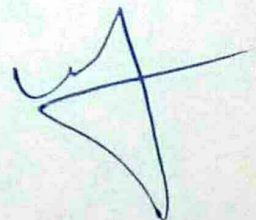


dismissed by Ld. MM, however, he could not obtain the order from the said Court.

5. It is submitted by IO in reply that applicant/accused was arrested alongwith other co-accused persons on 04.07.2020 when they were riding on black/blue Pulsar. It is further submitted that during the search, one country made pistol of .32 bore was recovered from the possession of applicant/accused and one another country made pistol was recovered from the possession of pillion rider i.e. Jishan Ahmed. It is further submitted that recovered bike Pulsar was being run by applicant/accused and the same was found to be stolen in FIR No. 010587/19 dated 25.03.2019 U/s 379 registered at PS Punjabi Bagh, Delhi. Accused was also arrested in the said case. It is submitted that during the interrogation of the said case, it was disclosed that applicant/accused was supplying fire arm in Delhi with his associates.

6. Ld. Addl. PP for State has opposed the bail application submitting that accused is involved in heinous cases and recovery has been effected from him. It is stated that IO in his reply has stated that accused is a member of syndicate who is supplying illegal fire arms in Delhi and if he is released on bail, he may again indulge in the said crime.

7. I have heard the arguments of Ld. Counsel for accused as well as Ld. Addl. PP for State and I have perused the record.





8. Having considered the aforesaid facts and circumstances where accused has been found involved in case of theft of Pulsar motorcycle and having arms and possibility of his being member of syndicate supplying the fire arms, I am not inclined to grant bail to applicant/accused at this stage. Hence, bail application is dismissed. Copy of this order be sent to Ld. Counsel for applicant through electronic mode.

(Mohd. Farrukh)  
ASJ-05 (Central), THC, Delhi  
23.07.2020